

Name of the Corporate Debtor: **Lakeland Chemicals (India) Limited**
Date of commencement of CIRP: **October 19, 2019**

List of other creditors, if any, (other than financial creditors and operational creditors)

(Amount in INR)

| Sl. No. | Name of creditor | Identification No. | Details of claim received | | Details of claim admitted | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
|---------|---|--------------------|---------------------------|----------------|---------------------------|---------------------------------------|-------------------------------------|-----------------------------|------------------------|----------------------------|--|------------------------------|------------------------------------|-----------------|
| | | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | | | | | |
| 1 | Keshavmruti Nagari Sahakari Patpedhi Maryadit, Panvel | Others-1 | 28-Nov-19 | 73,02,448 | 34,95,261 | Loan defaulted by Employees / Workers | 0.00 | 0.00 | No | 0.00 | 0.00 | 38,07,187.00 | 0.00 | Refer Note |

Note:

Keshavmruti Nagari Sahakari Patpedhi Maryadit, Panvel (KNSPM) has submitted the claim to Resolution Professional of Corporate Debtor. The corporate debtor has entered into an arrangement with KNSPM wherein the corporate debtor shall deduct the EMI from the salary of the employees/workmen and remit the said EMI to KNSPM. However, the corporate debtor has deducted the EMIs but defaulted in remitting the said EMIs to KNSPM.

In the claim submitted by KNSPM, the outstanding loan and interest/penal interest thereon, of the employees/workmen is claimed by KNSPM. However, the corporate debtor is not liable to repay the outstanding loan and interest/penal interest thereon of employees/workmen. The corporate debtor is liable to KNSPM only to the extent of EMI deducted from the salary of employees/workmen but not remitted to KNSPM.

On the basis of the records of the company provided to the Resolution Professional, the claim is verified only to the extent of EMIs deducted by corporate debtor but not remitted to KNSPM. However, the claim is still under verification and may undergo changes, if new information comes to the knowledge / record of the Resolution Professional.